

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 02

Service Tax Appeal No. 86073 of 2019

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/152/18-19 dated 11.10.2018 passed by Commissioner (Appeals) Customs, GST & C. Excise, Nagpur)

Sumitra Construction Company

.....Appellant

Plot No.55-Nagbhumi Layout, Chhatrapati Nagar,
Nagpur – 44-12.

VERSUS

Commissioner C.C.E. & S.T., Nagpur

.....Respondent

Post Box 81., Telangkhedi Road, Civil Lines,
Nagpur – 440001.

Appearance:

None for the Appellant

Shri Dilip Shinde, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85483/2021

Date of Hearing: 24.02.2021

Date of Decision: 24.02.2021

PER : S.K. MOHANTY

When the matter was called for hearing today, the Ld. Authorized Representative for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

**(S. K. Mohanty)
Member (Judicial)**